

**IN THE NATIONAL COMPANY LAW TRIBUNAL, AHMEDABAD**  
**COURT - 2**

ITEM No205  
**CP(IB)/204(AHM)2021**

**Proceedings under Section 94 IBC**

**IN THE MATTER OF:**

Savitaben Gordhanbhai Thumar (Personal Gaurantor) .....**Applicant**  
V/s  
Premraj Ramratan Laddha Liquidatorof Corporate Debator .....**Respondent**

**Order delivered on 03/07/2023**

**Coram:**

Mr. Shammi Khan, Hon'ble Member(J)  
Mr. Ajai Das Mehrotra, Hon'ble Member(T)

**PRESENT:**

For the Applicant : Mr. Rajesh Bohra, Adv. a.w Ms. Sangeeta Bohra, Adv.  
For the Respondent : Mr. Anip Gandhi, Adv.  
Mr. D K. Nakrani, Adv.

**ORDER**

Application is filed u/s 94 of the IBC, 2016 against the Personal Guarantor seeking initiation of CIRP. Since the issue of Insolvency of the Personal Guarantor is pending before Hon'ble Supreme Court in the matter of Sanjay Singal & Anr. Vs. Union of India & Ors. in WP(C) 510 of 2022, matter stands adjourned to 03.10.2023.

-Sd-

**AJAI DAS MEHROTRA**  
**MEMBER (TECHNICAL)**

-Sd-

**SHAMMI KHAN**  
**MEMBER (JUDICIAL)**